

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/440(KB)2018
IA(I.B.C)/531(KB)2022, IA(I.B.C)/742(KB)2022,
IA(I.B.C)/1358(KB)2022, IA(I.B.C)/1482(KB)2022,
IA(I.B.C)/905(KB)2022, IA(I.B.C)/307(KB)2022,
IA(I.B.C)/796(KB)2022, IA(I.B.C)/556(KB)2022,
IA(I.B.C)/391(KB)2020, IA(I.B.C)/369(KB)2022,
IA(I.B.C)/1030(KB)2021, IA(I.B.C)/891(KB)2021,
IA(I.B.C)/1296(KB)2020, IA(I.B.C)/852(KB)2020

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08TH FEBRUARY, 2023, 02:00 P.M

IN THE MATTER OF	HUVEPHARMA SEA [PUNE] PRIVATE LIMITED VS AMRIT FEEDS LIMITED
UNDER SECTION	IBC UNDER SEC 9

Counsel/Authorised Representative appeared physically/through video conference:

For the Suspended Board

1. Mr. Ratnanko Banerji, Sr. Adv.
2. Mr. D. N. Sharma, Adv.
3. Mr. Nirmalya Dasgupta, Adv.
4. Mr. Rahul Sharma, Adv.
5. Ms. P. Ganguly, Adv.

For the Applicant in IA 905 of 2022

1. Ms. Manju Bhuteria adv,
2. Ms Minakshi Manot, Adv.
3. Mr Arun Kumar Upadhyay, Adv.

For the R-4 in IA 852 of 2020

1. Mr. S. Bhattacharya, Adv.
2. Mr. R. Das, Adv.
3. Mr. S. Mitra, Adv.

For the IA 742 & 746 of 2022

1. Mr. J. Chowdhury, Adv.
2. Mr. P. Bag, Adv.
3. Mr. A. K. Mishra, Adv.

For the Applicant in IA 307 of 2022

1. Mr. A. Basu, Adv.
2. Mr. R. Ghosh, Adv.

For the Liquidator

1. Mr. K. Thakur, Adv.

2. Mr. S. Thakur, Adv.
3. Ms. S. Singhania, Adv.
4. Mr. S. M. Acharya, Liquidator

ORDER

1. Ld. Counsel for the parties present.
2. **IA(I.B.C)/531(KB)2022:**
 - a. Pleadings are complete in this matter.
 - b. List this matter on **20.02.2023**.
3. **IA(I.B.C)/742(KB)2022:**
 - a. Rejoinder, if any, be filed by one week.
 - b. List this matter on **20.02.2023**.
4. **IA(I.B.C)/905(KB)2022:**
 - a. Ld. Counsel for the applicant seeks to withdraw the present application. In view of the above statement, this **IA(I.B.C)/905(KB)2022 is dismissed as withdrawn.**
5. **IA(I.B.C)/1358(KB)2022:**
 - a. This is an application filed by the Liquidator for placing on record the Quarterly Progress Report which is placed at page 6 onwards.
 - b. This application is supported by an affidavit of Liquidator at page 52.
 - c. The Quarterly Progress Report is taken on record and **IA(I.B.C)/1358(KB)2022 is allowed and disposed of** accordingly.
6. List all other IAs on **20.02.2023**.

Balraj Joshi
Member (Technical)

Bidisha Banerjee
Member (Judicial)